

Central Administrative Tribunal
Principal Bench: New Delhi.

Regn. No. OA-836/90
MP-1023/90

Date of Decision: 8.5.90.

Shri A.K. Malhotra & Ors.

... Applicants.

vs.

Union of India

... Respondents.

For the applicant

... Shri D.P. Avinashi,
Advocate.

For the respondents

... None.

CORAM: Hon'ble Shri T.S. Oberoi, Member (Judicial).
Hon'ble Shri I.K. Rasgotra, Member (Administrative).

JUDGEMENT (ORAL)

(Delivered by Hon'ble Shri T.S. Oberoi)

Heard the learned counsel for the applicant on admission and also perused the application as well as the documents filed thereunder. The grievance of the applicants precisely is that only Junior Engineers Grade I should be promoted as Assistant Engineers, subject to their qualifying in the competitive examination held for the purpose. The learned counsel for the applicants also informed us that the examination for the purpose has since been held in the month of December, 1989, but the result thereof has not so far been declared.

2. After giving our careful consideration to the submission made by the learned counsel for the applicant and also perusing the Memo dated 4th May, 1990, issued by the Director General of Works, Central Public Works Department, New Delhi, we feel that it is too pre-mature for us to interfere in the matter. The applicants may, if aggrieved, take up the matter with the departmental authorities concerned as provided under Section 20 of the Administrative Tribunals Act, 1985, and thereafter alone, if the grievance still persists, ^{be} _{to} may come before this Tribunal with a fresh application.

3. With the above orders, the application is disposed of with no order as to costs.

Dalip Singh
(I.K. Rasgotra)
Member (A) 8/5/90

Yashwant Singh
(T.S. Oberoi)
Member (J)